

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S AMAN HOSPITALITY
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Aman Hospitality Pvt. Ltd.
2.	Date of incorporation of corporate debtor	20.05.1992
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1992PTC048819
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office at: L-4, Green Park, Extension, New Delhi-110016
6.	Insolvency commencement date in respect of corporate debtor	12.01.2026
7.	Estimated date of closure of insolvency resolution process	11.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar IP Red. No. IBBI/IPA-002/IP-N00333/2017-18/10911
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 734, Lawyers Chamber Block, Western Wing, Tis Hazari Court, Delhi-110054 Email: sachanlawanalyst@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: C-708, I Thum Tower-C, Plot No. A40, Sector-62, Noida-201301, UP Email ID: cirp.amanhospitality@gmail.com
11.	Last date for submission of claims	26.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has order dated 12.01.2026 vide **CP(IB) No. 276(ND)/2025** the commencement of a corporate insolvency resolution process of the **M/s Aman Hospitality Private Limited** on **12.01.2026**.

The creditors of **M/s Aman Hospitality Private Limited**, are hereby called upon to submit their claims with proof on or before **26.01.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Anup Kumar

Interim Resolution Professional

IP Regd. No. IBBI/PA-002/IP-N003333/2017-18/10911

AFA: AA2/10911/02/311226/204102

AFA valid till 31.12.2026

Date: 14.01.2026

Place: Delhi

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Table with columns: Sr. No., Loan No., Borrower/Co-Borrower/Mortgagor, 13(2) Notice Date/Outstanding Due (In Rs.) as on, Date/Time & Type of Possession.

Description of the Property: Property Detail: All that piece and parcel of the Immovable Residential Plot No.154 A & 155, Kharsa No.05, Admeasuring Area 200 Sq.yard i.e. 167.22 Sq.mtrs. situated at Sector 5 Colony Navada Road Gram Fatehpur, Saharanpur, Uttar Pradesh-247001. Owned by Pankaj Kumar, S/o. Mr. Desraj. Bounded: On the North by: Plot No.153. On the South by: Plot No.155A. On the East by: Plot No.133 & 134. On the West by: Road 20 feet wide.

Whereas the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagor/s mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagor/s mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Saharanpur Sd/- Authorised Officer. Date: 14.01.2026 For Jana Small Finance Bank Limited JANA SMALL FINANCE BANK (A Scheduled Commercial Bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Ddmur, Korumanga Inner Ring Road, Next to EGL Business Park, Challenghatta, Bangalore-560071. Branch Office: Basement, U.P Tower, B 7-8 & G 7-8, Sanjay Palace, Agra, Uttar Pradesh-282002.

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/S AMAN HOSPITALITY PVT. LTD.

Table with columns: Sr. No., Name of the Borrower(s)/ Loan Account Number, Description of Property/ Date of Physical Possession, Date of Demand Notice/ Amount in Demand (Rs), Name of Branch.

Notice is hereby given that the National Company Law Tribunal has order dated 12.01.2025 vide CP(IB) No. 278(ND)/2025 the commencement of a corporate insolvency resolution process of the M/s Aman Hospitality Private Limited on 12.01.2026. The creditors of M/s Aman Hospitality Private Limited, are hereby called upon to submit their claims with proof on or before 26.01.2026 to the interim resolution process at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

HINDUJA HOUSING FINANCE LIMITED

Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Whereas, the undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

Table with columns: LAN / Borrower(s) / Co-Borrower(s) / Guarantor(s) / Address, Demand Notice, Date & Outstanding.

RBL BANK LTD.

Administrative Office: 1st Lane, Shahpur, Kolarpur-416001 Regional Operating Centre: 1st Floor, Building No 1, Modi Mills Compound, Okhla Industrial Estate, Phase 3, New Delhi 110020.

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of RBL Bank Ltd. under Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon Borrower/Guarantor(s)/Mortgagor(s) to repay the amount mentioned in the notice within 60 days from receipt of the said notice.

The borrower/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower/Guarantor(s)/Mortgagor and the public in general that the undersigned being the Authorized Officer of the RBL Bank Ltd. has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of the section 13 of the said Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002

Table with columns: Sl. No., Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor, Details of Properties/ Address of Secured Assets to be Enforced, Amount Due in Rs., Date of 13(2) Notice Date of possession (Symbolic).

The Borrower/Mortgagor/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RBL Bank Ltd.

Place: Ghaziabad Date: 14 / 01 / 2026 Authorised Officer RBL Bank Ltd.

PHYSICAL POSSESSION NOTICE

Branch Office: ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WIFI IT Park, Wagla Industrial Estate, Thane (West)- 400604

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Table with columns: Sr. No., Name of the Borrower(s)/ Loan Account Number, Description of Property/ Date of Physical Possession, Date of Demand Notice/ Amount in Demand (Rs), Name of Branch.

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: January 14, 2026 Sincerely Authorised Officer, For ICICI Bank Ltd.

ICICI Bank PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

Branch Office: ICICI Bank Ltd. Plot No.409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001

Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Table with columns: Sr. No., Name of the Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No., Details of the Secured asset(s) with known encumbrances, if any, Amount Outstanding, Reserve Price/ Earnest Money Deposit, Date and Time of Property Inspection, Date & Time of E-Auction.

The online auction will be conducted on the https://disposalhub.com of our auction agency M/S NexGen Solution Private Limited. The Mortgagor/s/ Noticees are given a last chance to pay the total dues with further interest by February 05, 2026 before 05:00 PM else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd. Plot No. 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001 on or before February 05, 2026 before 05:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before February 05, 2026 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd. Plot No. 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001 on or before February 05, 2026 before 05:00 PM. Earnest Money Deposit DD/ PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Moradabad.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9372730494/8584874809. Please note that the marketing agencies 1. Augeo Assets Management Private Limited 2. Matex Net Pvt. Ltd. 3. Finvin Estate Deal Technologies Pvt Ltd 4. Girsarsoft Pvt Ltd 5. Hecta Prop Tech Pvt Ltd 6. Arca Emart Pvt Ltd 7. Novel Asset Service Pvt Ltd 8. Nobroker Technologies Solutions Pvt Ltd 9. Valuetrust Capital Services Pvt Ltd., have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date: January 14, 2026 Authorized Officer ICICI Bank Limited Place: Moradabad

AXIS BANK LTD. POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomi Nagar Extension Lucknow, UP 226010. Registered Office: "Trishul"-3rd Floor, Opp. Samartheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of AXIS BANK LTD. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of AXIS BANK LTD. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Table with columns: Name of the Borrowers/ Guarantors/Address, Description of the charged/ Mortgaged Properties, Amt. Due as per Demand notice, Date Demand notice Possession Date.

Date-14.01.2026 Authorized Officer, Axis Bank Ltd.

pnb Housing Finance Limited REGD. OFFICE: 9th Floor, Anniksh Bhawan, 22, K.G. Marg, New Delhi-110001. PH: 011-26357171, 23357172, 23705414, Website: www.pnbhousing.com

BRANCH ADDRESS: 1st Floor, Sumridhii Complex, Suite No. 104-105, Block No. 38/A4, Sanjay Place, Agra-282002

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with columns: Loan Account No., Name of the Borrower/Co-Borrower/Guarantor, Demand Notice Date, Amount Outstanding, Date of Possession Taken, Description Of The Property Mortgaged.

PLACE:- AGRA, DATE:- 13-01-2026 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

यूनियन बैंक Union Bank of India Regional Office: 1st Floor, B. D. A. Complex, Priyadarshani Nagar, Bareilly (U.P.) - 243122

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective

SCHEDULE OF THE SECURED ASSETS

Table with columns: Sr. No., Name & Addresses of the Borrower, Co-applicant & Guarantors, Description of the Immovable Secured Assets to be sold, O/A as per Demand Notice Amount + Interest, Reserve Price EMB/BID Increment Amount, E-auction Date & Time.

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule here in above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through Web portal/website http://baanknet.com 4. For detailed term and conditions of the sale, please refer http://baanknet.com or www.unionbankofindia.co.in 5. For further details, please contact above mentioned branch. 6. Last Date for Submission of EMD-on or before the commencement of day of E-Auction. Date : 14.01.2026 Place : Bareilly, Rampur Authorised Officer, Union Bank

